

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 605
IB-699/ND/2023

IN THE MATTER OF:
Mr. Sukhvinder Singh Sokhi

...PETITIONER

Vs

M/s. Information TV Pvt. Ltd.

...RESPONDENT

Section
U/s 9 of IBC

Order delivered on 06.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:Mr. Bhavya Khatreja and Mr.
Shashank Agarwal, Advocates

For the Respondent/Corporate Debtor

:Mr. Himanshu Harbola and Mr.
Aman Thukral, Advs.

ORDER

Ld. Counsel for the Operational Creditor is present and submitted that they have filed rejoinder to the reply filed by the Corporate Debtor and it is reflected on the e-portal. Ld. Counsel for the Corporate Debtor is present and sought time to file their response to the documents filed in the rejoinder. Time prayed is granted to the Corporate Debtor to file the same. List the matter on **02.07.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)